BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 32 of 2018 in C.P. (I.B) No. 66/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018

Name of the Company:

Ramchandra B Chaudhary RP

V/s.

Anil Ltd. & ors

Section of the Companies Act:

Section 19 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Vishal Dave and Nipun Singhni

Advocate

Applicant

1

2

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant. None present for Respondent in IA 32/2018.

Applicant filed proof of dispatch of copy of application.

Applicant is directed to file proof of service of copy of application.

Applicant is directed to issue notice informing the date of hearing on Respondents and shall file proof of service.

Respondents shall file their reply, if any, within one week serving a copy in advance to other side.

List the matter on 05.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 24th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL